



2026:DHC:9331



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010506492026**+ **O.M.P.(MISC.)(COMM.) 823/2026****SELECT INFRASTRUCTURE PVT LTD** .....PetitionerThrough: Mr. Ajay Verma, Sr. Adv. with  
Mr. Ishaan Verma, Ms. Diviani  
K Verma and Mr. Armaan  
Verma, Advs.

versus

**ADVENT HOSPITALITY PVT LTD** .....RespondentThrough: Mr. Daksh Ahluwalia, Mr.  
Ashish Joshi, Ms. Manyaa  
Chandok, Mr. Shikhar Misra  
and Mr. Priyanshu Kumar,  
Advs.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **16.10.2026**

1. The present petition has been filed under Section 29A of the Arbitration and Conciliation Act, 1996<sup>1</sup> seeking an extension of the mandate of the learned Sole Arbitrator by a period of one month for rendering of the arbitral award.

2. The disputes between the parties arise out of their commercial dealings and were referred to arbitration *vide* order dated 12.04.2019 passed by this Court in ARB.P. 179/2019, whereby Hon'ble Mr. Justice Badar Durrez (Retd.) was appointed as the Sole Arbitrator.

3. The mandate of the learned Sole Arbitrator has been extended from time to time by this Court, most recently *vide* order dated

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Signature Not Verified <sup>1</sup> "Act" hereinafter

Signed By: ANUBHAV

TRIPATHI

Signing Date: 16.10.2026  
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16.04.2026 passed in O.M.P.(MISC.)(COMM.) 319/2026, whereby the mandate was extended by a period of six months.

4. Learned Senior Counsel appearing on behalf of the Petitioner submits that the award is virtually ready and is under finalisation. In view of the expiry of the extended mandate on 16.10.2026, the present petition has been filed seeking a further extension of one month to enable the learned Sole Arbitrator to render the award.

5. Issue notice.

6. Notice is accepted on behalf of the Respondent by Ms. Manyaa Chandok, Advocate.

7. She submits that she has no objection if the mandate of the learned Sole Arbitrator is extended.

8. In view of the consent accorded by the Respondent and having regard to the stage of the arbitral proceedings, the mandate of the learned Sole Arbitrator is extended by a further period of one month from today.

9. Any intervening period shall be regularized.

10. The petition is disposed of in the above terms. Pending application(s), if any, also stands disposed of.

**OM PRAKASH SHUKLA, J**

**OCTOBER 16, 2026/gunn**

Signature Not Verified

Signed By: ANUBHAV

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